

ITEM NO.14

COURT NO.15

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 24200/2024

(Arising out of impugned final judgment and order dated 05-07-2023 in WP No. 23967/2010 passed by the High Court For The State Of Telangana At Hyderabad)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

E. SRINIVA SASTRI & ORS.

Respondent(s)

(IA No.144514/2024-CONDONATION OF DELAY IN FILING and IA No.144515/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Vikramjit Banerjee, A.S.G.
Mr. Amrish Kumar, AOR
Mrs. Swarupama Chaturvedi, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Saransh Kumar, Adv.
Mr. Amit Sharma V, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.
2. Post along with C.A. No. 629 / 2022.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)